

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)

Company Appeal (AT) (CH)(Ins) No. 19 of 2021
(Under Section 61(1) of the Insolvency and Bankruptcy Code 2016)
(Arising out of Order dated 23.12.2020 in I.A.No.1001 of 2020 in
IBA/1459/2019 passed by the Hon'ble National Company Law Tribunal,
Division Bench, Chennai)

IN THE MATTER OF:

Ramasamy Palaniappan ... Appellant
S/o Palaniappan, No.44, A S Pettai, Mela Street,
Namakkal, Tamil Nadu 637 001.

V.

1. Radhakrishnan Dharmarajan
Resolution Professional,
M/s Appu Hotels Ltd.
No.26, 'O' Block, 18th Avenue,
Ashok Nagar, Chennai 600 083.
2. Tourism Finance Corporation of India Limited
4th Floor, 1, NBCC Plaza, PushpVihar, Sector 5, Saket,
New Delhi 110 017
3. M/s Appu Hotels limited
Regd.Off. PGP House, No.57, Sterling Road,
Nungambakkam, Chennai 600 034. Respondents

Present :

For Appellant : Mr.Om Prakash, Senior Advocate
Mr.Sanjesh, Advocate

For Respondent No 1 & 3 : Vijay Narayan, Senior Advocate
Mr.T.Ravichandran, Advocate (RP)

For Respondent No.2 : Mr.E.Hariharan, Advocate for
Mr.P.L.Narayanan, Sr.Counsel

J U D G E M E N T
(VIRTUAL MODE)

Heard both sides. ‘Judgment’ is “Reserved”.

In the meanwhile, Mr. E. Hariharan, Learned Counsel for Respondent No. 2, M/s. Tourism finance Corporation of India Limited, New Delhi is permitted to file vakalath and the Reply/Response/Counter of the Respondent No. 2 within three days from today through e-filing and hard copies, of course, after duly serving copies of the Reply/Response/Counter to other Learned Counsels appearing for the respective parties in the instant case.

Mr. T. Ravichandran, Learned Counsel appearing for the Resolution Professional is permitted to file an affidavit indicating dates therein, before the Office of the Registry within three days from today.

[Justice Venugopal M]
Member (Judicial)

(V.P.Singh)
Member (Technical)

12.4.2021
KM

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